

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 21.06.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 219/16	TP 82/17	Hearing	433(e)/ 433(f)	Industrial & Auto Hardware Vs Vishwas Concrete(P) Ltd.


SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
---------	-------------------------------------	------------------------	-----------

None appeared for petitioner. No representation for petitioner. Counsel for petitioner is absent. This record is received from the Hon'ble High Court of Karnataka and this case is listed on 3 times. On the earlier occasions when the matter was listed on 3 occasions, none appeared for petitioner. Notices issued to the petitioner and to the counsel for petitioner are returned. But, information obtained from the Postal department that the concerned addressees are not found. Even though the matter is listed on 3 occasions apart from today, none appeared for petitioner nor the petitioner.

It appears the petitioner is not showing any interest to proceed with the matter and no purpose will be served even if it is adjourned for appearance of petitioner and the counsel. It is a fit case for dismissal for non-prosecution. However, one more chance to be given as a final chance and the Registry is directed to issue notices to the petitioner and the counsel for the petitioner and if they fail to appear on the next hearing date, the petition will be decided according to law.

List it on 19.07.2017.


MEMBER (J)


MEMBER (T)